

**Plan Outlay for Delhi**

1825. { **Shri Ram Harkh Yadav:**  
           { **Shri Murli Manohar:**

Will the Minister of **Planning** be pleased to state:

(a) the total tentative outlay for the Annual Plan of the Union Territory of Delhi for 1965-66; and

(b) the detailed allocations for the different main sectors?

**The Minister of Planning (Shri B. R. Bhagat):** (a) and (b). The outlays have yet to be finalised.

**Family Planning Clinics**

1826. **Shri E. Madhusudan Rao:** Will the Minister of **Health** be pleased to state:

(a) the number of Family Planning Clinics in the Rural and Urban areas which are functioning at present in Andhra Pradesh; and

(b) the amount of financial assistance granted to them by way of subsidy or loans each year from March, 1960 onwards?

**The Minister of Health (Dr. Sushila Nayar):** (a) There are 318 (237 Rural and 81 Urban) Family Planning Clinics at present functioning in Andhra Pradesh.

(b) Central Assistance upto the year 1961-62 was not sanctioned separately for the Family Planning Scheme. Central assistance for all centrally sponsored schemes including family planning during 1960-61 and 1961-62 was Rs. 152.81 lakhs. The Central assistance for family planning during 1962-63 was Rs. 15.68 lakhs. No Central assistance was given during 1963-64 as the excess amount was paid during earlier years and adjusted against 1963-64 expenditure. An allocation of Rs. 24.09 lakhs for 1964-65 has been made. The figures relating to actual expenditure are not yet available.

**Sales Tax**

1828. { **Shri Gulshan:**  
           { **Shri Hukam Chand**  
           { **Kachhavaiya:**  
           { **Shri Onkar Lal Berwa:**  
           { **Shri Y. D. Singh:**

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 1171 on the 24th September, 1964 and state:

(a) whether Government's attention has been drawn to the Supreme Court's judgment dated the 28th October, 1964 as published in newspapers in the case of M/s. J. K. Cotton Mills Co. Ltd. Vs. Sales Tax Officer, Kanpur, holding that a manufacturer is entitled to be registered as a dealer not only in respect of goods directly used in the manufacture of goods, but also in respect of articles used in the processes *inter-alia* connected with ultimately production of goods and those items must be included in the Sales Tax Registration Certificate for getting those items free of tax;

(b) whether Government have received any representations to this effect; and

(c) if so, the action taken thereon?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) As reported in some newspapers, the Supreme Court has given a judgment in the case of J. K. Cotton Spinning and Weaving Mills Co. Ltd., Vs. the Sales Tax Officer, Kanpur, that a manufacturer would be entitled to be registered as a dealer under the Central Sales Tax Act, 1956, not only in respect of goods directly used in the manufacture of goods, but also in respect of articles used in processes integrally connected with the ultimate production of goods.

(b) No representations in this regard have been received by the Central Government. Sales tax is a State subject.

(c) Does not arise in view of (b) above.